

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/MP/2021

**Coram:
Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member**

Date of Order: 11th May, 2023

In the matter of

Petition under Sections 66 and 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulation 14 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking directions to the Respondent for issuance of Renewable Energy Certificates.

**And
In the matter of**

Roshni Powertech Private Limited,
Registered office: Plot No. 8-2-293/82/A/1131A,
Road No. 36, Jubilee Hills,
Hyderabad – 500033,
Telangana.

...Petitioner

Vs

National Load Despatch Centre,
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi,
Delhi 110016

..Respondent

The following were present:

Shri Kailash Chand Saini, NLDC
Shri Abishek Jain, NLDC
Shri Gajendra Singh Vasava, NLDC

ORDER

The Petitioner, Roshni Powertech Private Limited, has filed the present Petition, inter alia, seeking direction to the Respondent, NLDC to issue 77,922 Renewable Energy Certificates to the Petitioner for the period from August, 2012 to May, 2014 at the floor price of Rs. 1500/MWh as determined by the Commission in its order dated 23.8.2011 in Suo Motu Petition No. 142/2011. The Petitioner has made the following prayers:

“(a) Admit the Petition;

(b) Direct Respondent to issue 77,922 RECs to the Petitioner for the period commencing from August, 2012 to May, 2014 at the floor price of Rs. 1500/ MWh as determined by the Hon’ble Commission in its Order dated 23.08.2011 passed in Suo Motu Petition No. 142/2011 at the earliest; and

(c) Pass such further order(s) as this Hon’ble Commission may deem just and proper in the fact and circumstances of the case and in the interest of justice.”

2. The case was called out for hearing on 10.5.2023. Despite notice, the Petitioner is not represented either in-person or through counsel. Accordingly, the Petition is dismissed for non-prosecution of the matter.
3. The Petition No. 4/MP/2021 is disposed of in terms of the above.

**Sd/-
(P.K. Singh)
Member**

**sd/-
(Arun Goyal)
Member**

**sd/-
(I.S. Jha)
Member**

**sd/-
(Jishnu Barua)
Chairperson**